

**Deraiment of Delhi Bound Dakshin Express**

1545. SHRI BANWARILAL PUROHIT:

SHRI P.M. SAYEED:

SHRI TARIF SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether preliminary investigations have been held into derailment of the Delhi bound Dakshin Express on February 6, 1991 due to some explosive device; and

(b) if so, the findings thereof and other details concerning the accident including the loss of life and property and compensation, if awarded, to the victims and their families?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) and (b) On 6-2-1991, the train engine along with 13 coaches of New Delhi bound Hyderabad-Nizamuddin Express derailed between Vempalli and Sirpur Town stations of South Central Railway. This accident was inquired into by an inter-departmental inquiry committee which concluded that the accident was caused by explosion of some device kept under the track by some anti-social elements.

In this accident, 2 persons were killed and 23 injured. No compensation has been paid. However, an ex-gratia payment of Rs 22,250 has been made to the dependants of the deceased and the injured passengers.

Loss to railway property has been estimated at Rs. 57,88,096.

[Translation]

**Supply of Petrol/Diesel to Petrol Pumps**

1546. SHRI KALPNATH SONKAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether most of the Petrol/Diesel Pump owners bring oil from the oil companies in their own tankers;

(b) if so, whether this practice encourages adulteration and black-marketing; and

(c) if so, the steps being taken by the Government to prevent adulteration enroute?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Supplies of petrol/diesel to Retail Outlets are made through oil company owned tankers as well as tankers owned by dealers/other parties.

(b) No, Sir.

(c) The following steps have been taken to prevent adulteration of Petrol and Diesel:

- (i) Temperature/Density checks at the supply and receipt points. The MS & HSD (prevention of Malpractices in supply and Distribution) Order, 1990 has been issued for this purpose under the Essential Commodity Act, 1955.
- (ii) Doping of Kerosene with Furfural.
- (iii) Filter paper test.
- (iv) Introduction of Mobile Laboratories.
- (v) Regular/Surprise Inspections of retail outlets by Oil Companies and State Enforcement Agencies.

**Pantry Car in Shramjivi Express**

1547. DR. SHAIENDRANATH SHRIVASTAVA: Will the Minister of RAILWAYS be pleased to state:

(a) the time by which the arrangements of Pantry Car will be made in Shramjivi Express running between New Delhi—Patna;

(b) the reasons for not providing reservation facility from Lucknow to Patna and Patna to Lucknow in the above train;

(c) the time by which this facility will be provided; and

(d) when will computerised booking facility be available in Delhi for journeys from Patna to Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) The decision to introduce pantry car service by 2401/2402 Shramjivi Express has since been taken and instructions have been issued to the Zonal Railway for taking necessary action.

(b) and (c) Reservation facility is available between Lucknow and Patna by this train.

(d) Action has been taken to make this facility available latest by June, 1991.

[English]

#### Revenue Earnings of Airports

1548 PROF. K. V THOMAS. Will the Minister of CIVIL AVIATION be pleased to state the revenue earnings of the airports in 1990-91?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): The total revenue earnings of both International Airports Authority of India and National Airports Authority during 1990-91 are estimated at Rs. 335.00 crores.

#### Merger of Indian Airlines, Air India and Vayudoot

1549. SHRI MORESHWAR SAVE:

SHRI HARISH RAWAT:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government propose to merge Indian Airlines, Air India and Vayudoot;

(b) if so, the reasons therefor;

(c) whether there is any protest by the staff/employees unions/associations to this proposal; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) No, Sir.

(b) to (d) Does not arise.

#### Restructure of Vayudoot

1550. SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the amount earmarked for implementing programme pertaining to restructure and expansion of Vayudoot services in the Eighth Five Year Plan; and

(b) the details of new places in different States proposed to be linked by Vayudoot?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) Government does not propose to invest any funds for restructuring and expansion of Vayudoot services in the Eighth Five Year Plan.

(b) Vayudoot Limited has been rationalising its route network in order to reduce its mounting losses and utilize its fleet in a more efficient manner. As a result, Vayudoot has no plan to airlink new stations in the near future.